

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 1
(IB)-1140(ND)/2018

IN THE MATTER OF:

ICICI Bank Ltd.

.... Petitioner/Applicant

Vs.

Gwalior Bypass Project Ltd.

.... Respondent

Order under Section 7 of Insolvency and Bankruptcy Code, 2016 (CIRP)

Order delivered on 15.03.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For the Respondent : Adv. Sanjay Bhatt, Adv. Apoorva Chowdhury,
Adv. Garima Sharma, Adv Atul Sharma
For the RP : Adv. Shivank Diddi, Adv. Siddhant Kumar
For the RA : Adv. Anannya Ghosh, Adv. Mrinalini Mishra
For the EARCC : Sr. Adv. Sudhir Makkar, Adv. Aditya Vashisth
For the CoC : Adv. Abhirup Dasgupta, Adv. Ishaan Duggal,
Adv. Pathik Choudhury
For the Promoter : Adv. Apoorva Agarwal, Adv. Manav Goyal, Adv.
Niharika Gupta

ORDER

**IA-2906/2020, IA-712/2022, CA-2497/2019, IA-2013/2020,
IA-2362/2020, IA-4395/2020, IA-4397/2020, IA-5115/2020,
IA-2475/2022**

Ld. Counsels for the parties are present. For the convenience of the Bench and for better ease of hearing the matter, we are inclined to adjourn the matter **to 20.03.2023.**

-Sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)